

**SECTION 35AC, READ WITH EXPLANATION (b) THERETO, OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - SAATH CHARITABLE TRUST, AHMEDABAD**

**NOTIFICATION NO.80/2015 [F.NO.V.27015/4/2014-SO(NAT.COM)]/SO 450(E), DATED 11-2-2015**

Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O. 1370(E) dated 14.6.2011 issued under clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 8, "Integrated Development Programmes for Urban slums and rural villages in the areas of Health, education, employment & entrepreneur ship training livelihood support, agriculture and water harvesting and advocacy" by "SAATH Charitable Trust, O /102, Nandanvan V, Near Prernatirth Derasar, Jodhpur, Ahmedabad 380 015.", as an eligible project or scheme, at the estimated Cost of Rs. 12.77 crore including a corpus fund of Rs.3 crore for a period of three years ending with financial year 2013-14;

And whereas the said project or scheme is likely to extend beyond 3 years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for specifying the said project or scheme for a further period of three years.

Now, therefore, the Central Government, in exercise of the powers conferred by subsection (1) read with clause (b) of the Explanation to Section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "Integrated Development Programmes for Urban slums and rural villages in the areas of Health, education, employment & entrepreneurship training livelihood support, agriculture and water harvesting and advocacy", which is being earned out by "SAATH Charitable Trust, O /102, Nandanvan V, Near Prernatirth Derasar, Jodhpur, Ahmedabad 380 015.", without any change in the approved Cost of Rs. 12.77 crore including a corpus fund of Rs.3 crore, for a further period of three years commencing with financial year 2014-15, i.e., 2014-15, 2015-16 and 2016-17.

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